

**BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA
(Under Section 18(1) read with Sections 14 of the National Green
Tribunal Act, 2010)**

Original Application No. 215 of 2025/EZ

BETWEEN

PRABIR ROY CHOWDHURY

..... Applicant

-VS-

THE WEST BENGAL POLLUTION
CONTROL BOARD & Ors.

..... Respondents

ORIGINAL APPLICATION

Advocate-on-Record :

SAMIK SARKAR

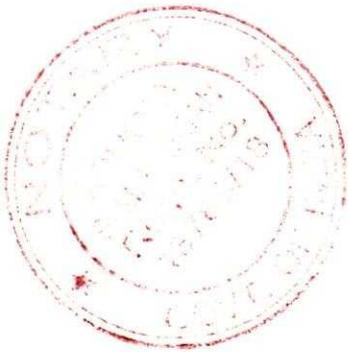
Advocate

C/o Kallol Basu, Advocate,
B. N. Basu & Co. (Solicitors),
6, Old Post Office Street,
Kolkata- 700001.

Mobile- 8697319261.

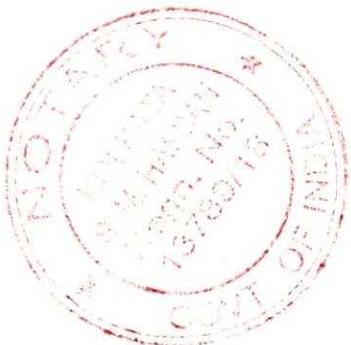
Email: samiksarkar.adv@gmail.com

Enrolment No.F/452/383/2016

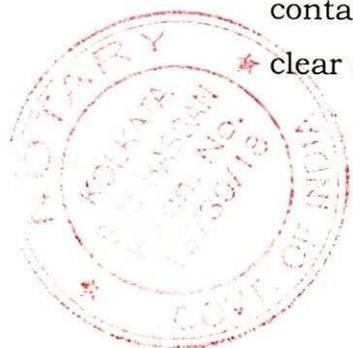


17 DEC 2025

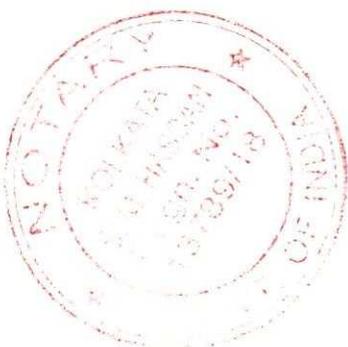
7.	Photocopies of the notices dated 12.09.2025, 15.09.2025 and the Corrigendum dated 25.09.2025.	D	25-30
8.	Photocopies of the letter dated 03.11.2025 and the postal tracking receipts.	E	31-36
9.	Photographs of the Unit of the private respondent, which depicts that the said unit is operating without complying the directions of the West Bengal Pollution Control Board.	F	37-40



herein is an 'Orange' category industry situated in a residential area. During its operation, the said unit of the private respondent herein creates noise, air and environment pollution in the society, which directly affects the petitioner and his wife who are elderly senior citizens being 78 years and 77 years of age respectively, and also the health of the persons residing in the locality. Due to the continuous air pollution and the noise pollution from the exhaust vent/fan connected by a duct line situated on the 1st floor level of the building and also due to the foul smell caused by the untreated liquid raw effluent generated from the kitchen of the private respondent. The applicant, by way of a letter dated 12.06.2025, requested the West Bengal Pollution Control Board to take necessary action against the said unit of the private respondent herein for continuous noise, air and environment pollution causing foul smell generating from the said unit. On 09.07.2025, although the applicant along with his Learned Advocate were present, none appeared on behalf of the private respondent. Upon hearing the complainant and upon considering the inspection report, the Public Grievance Cell, West Bengal Pollution Control Board issued the directions in the Record of Proceedings. Following the said directions, no further measure was taken by the private respondent and the said restaurant/coffee shop/café continued to operate in the same manner as before. No measure for reducing the amount of pollution emitted has been taken by the said unit. Despite receipt of the aforementioned notice dated 25.09.2025, the Officer-in-Charge, Gariahat Police Station has not taken any steps in this regard and the said Unit continues to operate in the usual manner. Since receipt of the letter dated 03.11.2025, the respondent authority concerned has not taken any steps for implementation of the directions contained in the Record of Proceedings dated 16.07.2025. It was the clear dictum of the said directions dated 16.07.2025 that failing to obtain



the Certificate of Consent to Operate in the name of the unit of the private respondent shall not operate their manufacturing activities after 31st August, 2025. The unit of the private respondent has not taken any step for implementation of the said directions of the Record of Proceedings dated 16.07.2025 and are running the commercial activity as it is. The said unit has not installed any Air Pollution Control System (APDC) or any stack of adequate height for ventilation of emissions as indicated in the said Record of Proceedings. The emissions from the kitchen continue to be emitted from the vent situated on the first floor near the window of the applicant.



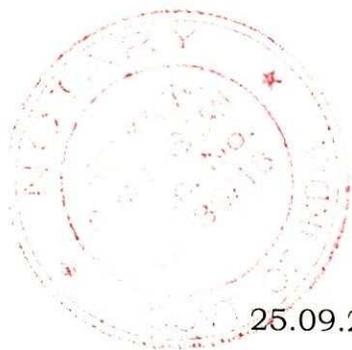
09.07.2025: The applicant along with his Learned Advocate were present, none appeared on behalf of the private respondent.

16.07.2025: Upon hearing the complainant and upon considering the inspection report, the Public Grievance Cell, West Bengal Pollution Control Board issued the directions in the Record of Proceedings.

12.09.2025: The Senior Scientific Officer & In-charge, Public Grievance Cell, West Bengal Pollution Control Board, by the letter inter alia forwarded the complaint and the Record of Proceedings to the officer -in-Charge, Kalighat Police Station and requested to oversee that the Private Respondent does not operate their manufacturing activities without Consent to Operate from the State Board and for taking necessary action in accordance with law.

15.09.2025: The said Unit falls under the jurisdiction of the Gariahat Police Station and as such a corrigendum was issued by the West Bengal Pollution Control Board thereby recording that Kalighat Police Station in the Record of Proceedings is to be read as Gariahat Police Station.

25.09.2025: A further notice was issued by the Senior Scientific Officer & In-Charge, Public Grievance Cell addressed



to the Officer-In-charge, Gariahat Police Station inter alia forwarding the complaint and the Record of Proceedings thereby requesting to oversee that the Private Respondent does not operate their manufacturing activities without Consent to Operate from the State Board and for taking necessary action in accordance with law.

03.11.2025: The applicant was constrained to send the letter/representation addressed to the West Bengal Pollution Control Board inter alia intimating that the private respondent failed to and /or deliberately neglected in implementing and/or acting in terms of the directions dated 16.07.2025 and thereby requesting the authority concerned to take step for implementation of the said directions within 15 days from the date of receipt of the notice. The said notice was duly received by the authority concerned on 06.11.2025.



**BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA
(Under Section 18(1) read with Sections 14 of the National Green
Tribunal Act, 2010)**

ORIGINAL APPLICATION NO. OF 2025/EZ.

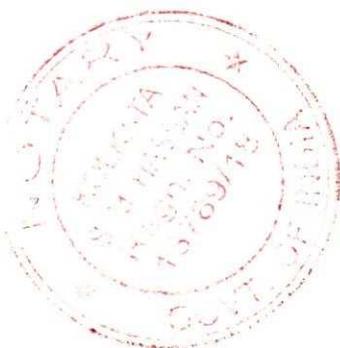
BETWEEN

Prabir Roy Chowdhury, son of Late Bhupatish Roy Chowdhury
residing at 16/4/1, Purna Das Road, Police Station : Gariahat,
Kolkata – 700029. Email Id: not known

....Applicant

-VERSUS-

1. The West Bengal Pollution Control Board, service through the Member Secretary, having its office at Paribesh Bhawan, Plot No. 10A, Block- LA, Sector-III, Bidhannagar, Kolkata- 700106. Email Id: net.wbpcb-wb@bangla.gov.in
2. The Commissioner of Police, Kolkata, having his office at 18, Lalbazar Street, Kolkata- 700001. Email id: bkppolicecommissionerate@gmail.com.
3. The Officer-in-Charge, Gariahat Police Station, 2, Dover Lane, Dover Terrace, Gariahat, Kolkata, Wet Bengal, PIN - 700029. Email Id: gariahatps@kolkatapolice.gov.in



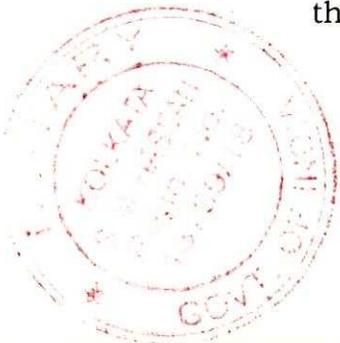
4. Kolkata Municipal Corporation, service through the Mayor, having registered office at 5, S. N. Banerjee Road, Kolkata – 700013. Email Id: mc@kmcgov.in
5. M/s Craft Coffee, having its address at 16/4/1, Hemanta Mukhopadhyay Sarani, P.O.: Sarat Bose Road, Police Station: Gariahat, Kolkata – 700029. Email Id: not known

....Respondents

- (1) The address of the applicant is given above for the service of notices of this Application.
- (2) The addresses of the Respondents are given above for the service of notices of this Application.
- (3) The Applicant above-named begs to present the Original Application for inaction on the part of the West Bengal Pollution Control Board for not taking any adequate measures to close the unit of the private respondent herein for non-compliance of the order dated 16.07.2025 passed by the concerned authority of the West Bengal Pollution Control Board, on the grounds set-out hereunder:

FACTS IN BRIEF

1. The applicant above named is peace-loving and law-abiding senior citizen of India permanently residing at the address mentioned in the cause title hereinabove.



building and also due to the foul smell caused by the untreated liquid raw effluent generated from the kitchen of the private respondent which has made it unbearable for the applicant and his wife to reside at the premises.

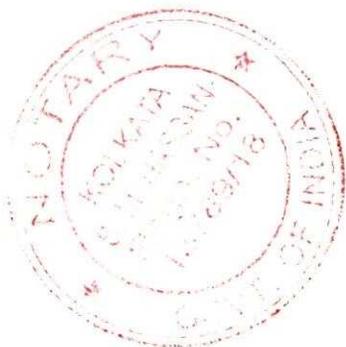
5. Your applicant states that the applicant, by way of a letter dated 12.06.2025, requested the West Bengal Pollution Control Board to take necessary action against the said unit of the private respondent herein for continuous noise, air and environment pollution causing foul smell generating from the said unit.

Photocopy of the aforesaid letter dated 12.06.2025 is annexed hereto and marked as "Annexure A".

6. Your applicant states that by notice dated 30.06.2025 the applicant and the private respondents were called for a hearing before the hearing officer of the public grievance of the state board of the West Bengal pollution control Board on 09.07.2025.

Photocopy of the said notice dated 30.06.2025 is annexed hereto and marked as "Annexure B".

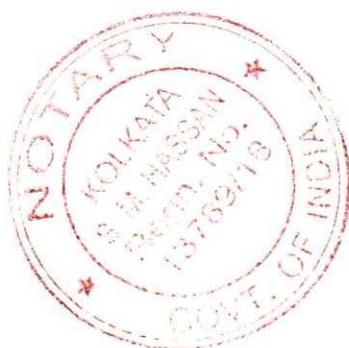
7. Your applicant states that on 09.07.2025, although the applicant along with his Learned Advocate were present, none appeared on behalf of the private respondent. Upon hearing the complainant and upon considering the inspection report, the Public Grievance Cell, West Bengal Pollution Control Board issued the following directions in the Record of Proceedings dated 16.07.2025 under Memo No. 1018(2)-5L/WPB-2025/C-6714 :-



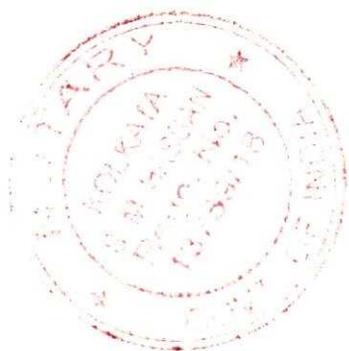
- i. Obtain all the statutory licenses, including consent, to establish and consent to operate under “Orange” category of the state board within 31st August, 2025, and on complying the condition enumerated in the certificate of consent to operate of the board and do not operate thereafter, if failed to obtain such CTO;
- ii. Install appropriate air pollution control system (APDC) for controlling emissions or use a cleaner fuel, so that people living in the neighbourhood may not be inconvenienced due to emissions generated from its operation and ventilate emissions through a stack of adequate height (as per Emission Regulations Part III of the CPCB). Fugitive emission shall be avoided;
- iii. Install Effluent Treatment Plant (ETP) Immediately for effluent generated from their respective unit; and
- iv. Dispose of solid waste properly as per the Solid Waste Management Rules, 2016.

It is pertinent to mention that the aforesaid Record of Proceedings was duly served upon the Commissioner, Kolkata Municipal Corporation by the West Bengal Pollution Control Board.

Photocopy of the Record of Proceedings dated 16.07.2025 is annexed hereto and marked as “Annexure C”.

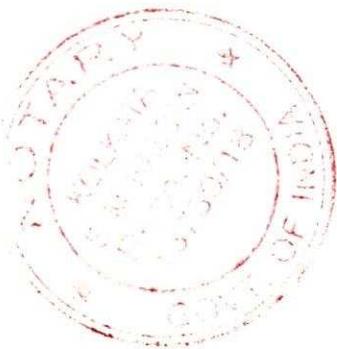


8. Your applicant submits that in the aforesaid Record of Proceedings, the unit of the private respondent was directed to comply with the directions and submit a compliance report to the In-charge of the Kolkata Regional Office of the State Board within 31st August, 2025. The In-charge of the Kolkata Regional Office, West Bengal Pollution Control Board was requested to dispose of the application of the private respondent for issuance of the Certificate of the Consent to Establish and the Certificate of Consent to Operate, on merit, if they applied, upon complying the direction above and to oversee as to whether the direction given to the unit of the private respondent have been complied by 31st August, 2025. The Commissioner, Kolkata Municipal Corporation and the In-charge of the Kolkata Regional office of the State Board and the Officer in Charge of the Police Station concerned would informed with a request to oversee the compliance of the order and to see that M/s Craft Coffee shall not operate their manufacturing activities without obtaining the Certificate of Consent to Operate under Orange Category from the concerned authority of the West Bengal Pollution Control Board after 31st August, 2025.
9. Your applicant states that from the aforesaid Record of Proceedings, the applicant came to know that a physical inspection was conducted by the officials of the Public Grievance Cell in the unit of the private respondent and at the time of inspection, the observations of the said officials are as follows:
- a. This is a coffee and snacks eating shop with sitting capacity of 40 nos. at a time was found by the u/s during inspection. The entire coffee shop was located at the ground floor of a



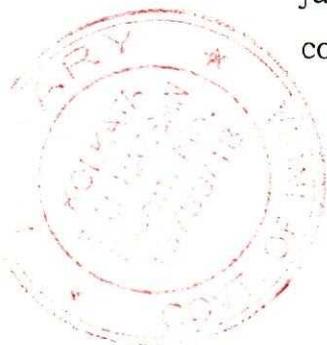
G+3 storied building. The complainant is also residing at 1st and 2nd floor of the said building. The kitchen was located at the rear side of the ground floor. At the time of inspection, 04 nos. of LPG Fired Ovens, 01 no. wood fired pizza oven, 02 nos. micro-ovens along with kitchen utensils were observed inside the said kitchen of the coffee shop. The kitchen was equipped with suction arrangement followed by exhaust duct line where the was outlet vent of the duct line was observed towards the road side, located just above the complainant's main entrance, for discharging of smoke as well as food smell instead of installing chimney up to the top atmosphere.

- b. During inspection, the Coffee shop in question was found open and the said Coffee shop is used to discharge its liquid raw effluent generated from the kitchen to the outside KMC drain without any treatment.
 - c. The generated food waste and/or solid waste is stored in a PVC drum inside the kitchen and finally disposed through municipal vat.
10. Your applicant states that after the aforesaid inspection, the said officials of the Public Grievance Cell, West Bengal Pollution Control Board had issued the following remarks:
- a) The restaurant should install stack and increase it up to the height of the 3.5 meters above the roof level of the nearest



tallest building as per norms of CPCB (Central Pollution Control Board) in order to minimize food smell.

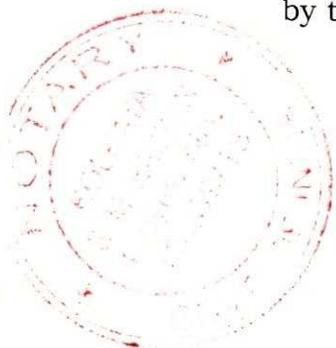
- b) The restaurant should install proper Effluent Treatment Systems to treat its waste water before discharging to outside Municipal drain.
 - c) The restaurant should apply for CFE and CFO application before its further operation.
 - d) Use of Solid fuel is not allowed in Municipal area.
11. Your applicant states that following the said directions, no further measure was taken by the private respondent and the said restaurant/coffee shop/café continued to operate in the same manner as before. No measure for reducing the amount of pollution emitted has been taken by the said unit.
12. Your petitioner states that the Senior Scientific Officer & In-charge, Public Grievance Cell, West Bengal Pollution Control Board, by the letter dated 12.09.2025 bearing Memo No. 1294-5L/WPB-2025/C-6714 inter alia forwarded the complaint and the Record of Proceedings to the officer -in-Charge, Kalighat Police Station and requested to oversee that the Private Respondent does not operate their manufacturing activities without Consent to Operate from the State Board and for taking necessary action in accordance with law. It is pertinent to mention that the said Unit falls under the jurisdiction of the Gariahat Police Station and as such a corrigendum dated 15.09.2025 was issued by the West Bengal



Pollution Control Board thereby recording that Kalighat Police Station in the Record of Proceedings is to be read as Gariahat Police Station. In view of the same a further notice dated 25.09.2025 was issued by the Senior Scientific Officer & In-Charge, Public Grievance Cell addressed to the Officer-In-charge, Gariahat Police Station inter alia forwarding the complaint and the Record of Proceedings thereby requesting to oversee that the Private Respondent does not operate their manufacturing activities without Consent to Operate from the State Board and for taking necessary action in accordance with law.

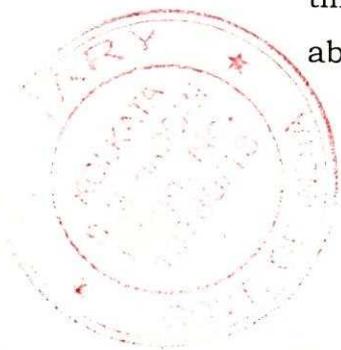
Photocopies of the said notices dated 12.09.2025, 15.09.2025 and the Corrigendum dated 25.09.2025 are annexed hereto and are collectively marked as "Annexure D".

13. Your petitioner submits that despite receipt of the aforementioned notice dated 25.09.2025, the Officer-in-Charge, Gariahat Police Station has not taken any steps in this regard and the said Unit continues to operate in the usual manner.
14. Your applicant states that the applicant was constrained to send the letter/representation dated 03.11.2025 addressed to the West Bengal Pollution Control Board inter alia intimating that the private respondent failed to and /or deliberately neglected in implementing and/or acting in terms of the directions dated 16.07.2025 and thereby requesting the authority concerned to take step for implementation of the said directions within 15 days from the date of receipt of the notice. The said notice was duly received by the authority concerned on 06.11.2025.



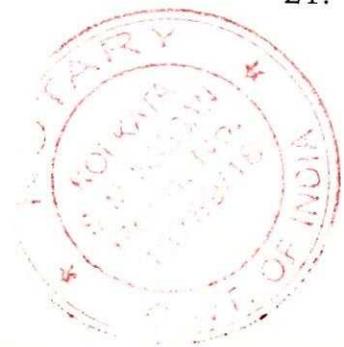
Photocopies of the said letter dated 03.11.2025 and the postal tracking receipts are annexed hereto and collectively marked as "Annexure E".

15. Your applicant submits that since receipt of the letter dated 03.11.2025, the respondent authority concerned has not taken any steps for implementation of the directions contained in the Record of Proceedings dated 16.07.2025.
16. Your applicant submits that it was the clear dictum of the said directions dated 16.07.2025 that failing to obtain the Certificate of Consent to Operate in the name of the unit of the private respondent shall not operate their manufacturing activities after 31st August, 2025.
17. Your applicant submits that the unit of the private respondent has not taken any step for implementation of the said directions of the Record of Proceedings dated 16.07.2025 and are running the commercial activity as it is. The said unit has not installed any Air Pollution Control System (APDC) or any stack of adequate height for ventilation of emissions as indicated in the said Record of Proceedings. The emissions from the kitchen continue to be emitted from the vent situated on the first floor near the window of the applicant.
18. It is submitted that the operation of the said unit of the private respondent has been causing serious noise, air and water pollution till date. It is regrettably submitted that having full knowledge about the facts and the orders passed, the said unit continues to



operate by violating the directions issued by the West Bengal Pollution Control Board, no closure order has been issued by the concerned State Board yet. Photographs of the Unit of the private respondent, which depicts that the said unit is operating without complying the directions of the West Bengal Pollution Control Board, are annexed hereto and marked as "Annexure P-6".

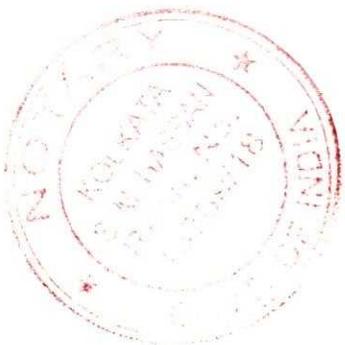
19. Your applicant submits that the said Record of Proceedings was served upon the Kolkata Municipal Corporation and the concerned authority of the Kolkata Municipal Corporation is well aware about the fact that the private respondent is discharging liquid raw effluent generated from the Kitchen of the said unit to the outside KMC drain without any treatment and it is the violation of the provisions of the Solid Waste Management Rules, 2016. From the aforesaid Record of Proceedings, it was also revealed that the Solid Fuel has been used by private respondent in the said unit, which is absolutely prohibited in the municipal area. In spite of that the Kolkata Municipal Corporation has not taken any step and/or steps to close the unit of the private respondent.
20. Your applicant submits that the applicant has a right to live in a healthy environmental condition and the right to live in a healthy environment is a fundamental right under Article 21 of the Constitution of India. But such right has been infringed and/or invaded and/or vitally affected by the acts and conducts of the respondent authorities concerned.
21. Your applicant submits that the applicant filed the instant application under the Section 14 of the National Green Tribunal



Act, 2010, i.e. under the jurisdiction over all civil cases where a substantial question relating to environment (including enforcement of any legal right relating to environment), is involved and such question arises out of the implementation of the enactments specified in Schedule-I, i.e. under The Noise Pollution (Regulation and Control) Rules, 2000 and The Environment (Protection) Act, 1986.

GROUNDS

1. FOR THAT the grounds on which the applicant relies for the purpose of this application are as follows:
2. FOR THAT the applicant is highly and seriously aggrieved by and dissatisfied with the inaction on the part of the West Bengal Pollution Control Board for not taking any step and/or steps against the noise, air and water pollution being generated from the unit of the private respondent herein.
3. FOR THAT during its operation, the said unit of the private respondent herein creates noise, air and environment pollution in the society, which directly affects the petitioner and his wife who are elderly senior citizens being 78 years and 77 years of age respectively, and also the health of the persons residing in the locality. Due to the continuous air pollution and the noise pollution from the exhaust vent/fan connecting by a duct line situated on the 1st floor level of the building and also due to the foul smell caused by the untreated liquid raw effluent generated from the kitchen of the private respondent.



8. FOR THAT the operation of the said unit of the private respondent has been causing serious noise, air and water pollution till date. It is regrestfully submitted that being knowledge about the facts that the said unit is operating by continuous violation of the directions issued by the West Bengal Pollution Control Board, no closure order has been issued by the concerned State Board yet.
9. FOR THAT the said Record of Proceedings was served upon the Kolkata Municipal Corporation and the concerned authority of the Kolkata Municipal Corporation is well known about the fact that the private respondent has discharged the liquid raw effluent generated from the Kitchen of the said unit to the outside KMC drain without any treatment and it is the violation of the provisions of the Solid Waste Management Rules, 2016. From the aforesaid Record of Proceedings, it was also revealed that the Solid Fuel has been used by private respondent in the said unit, which is extremely prohibited in the municipal area. In spite of that the Kolkata Municipal Corporation has not taken any step and/or steps to close the unit of the private respondent.
10. FOR THAT the applicant has a right to live in a healthy environmental condition and the right to live in a healthy environment is a fundamental right under Article 21 of the Constitution of India. But such right has been infringed and/or invaded and/or vitally affected by the acts and conducts of the respondent authorities concerned.



11. FOR THAT the applicant filed the instant application under the Section 14 of the National Green Tribunal Act, 2010, i.e. under the jurisdiction over all civil cases where a substantial question relating to environment (including enforcement of any legal right relating to environment), is involved and such question arises out of the implementation of the enactments specified in Schedule-I, i.e. under The Noise Pollution (Regulation and Control) Rules, 2000 and The Environment (Protection) Act, 1986.

LIMITATION

That the instant application is being filed within the period of limitation as prescribed under Section 14 of the National Green Tribunal Act, 2010.

P R A Y E R :-

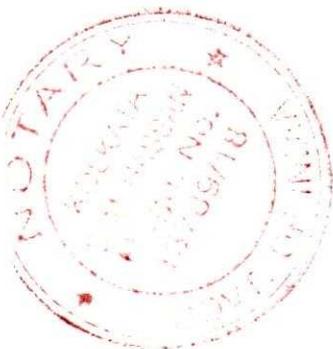
The applicant, therefore, prays that :

Under the circumstances the applicant most humbly prays as follows:

- i) Direct the West Bengal Pollution Control Board to issue an Order of Closure with disconnection of Electricity against the said Unit of the private respondent herein without further delay in terms of the directions of the Record of Proceedings dated 16.07.2025.

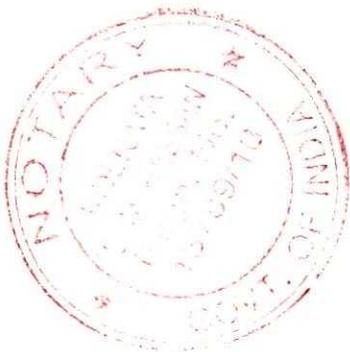


- ii) Direct the Officer-in-Charge, Gariahat Police Station to take necessary steps to ensure that the Unit of the Private Respondent does not operate their manufacturing activities without obtaining Consent to Operate from the State Board.
- iii) Direct the Kolkata Municipal Corporation to cancel the Certificate of Enlistment, if any, issued in favour of the Unit of the Private Respondent in view of the failure and/or neglect to abide by the directions contained in the Record of Proceedings dated 16.07.2025.
- iv) Mandatory injunction may kindly be granted directing the authorities concerned to stop the said unit of the private respondent herein to run and/or operate the Coffee Shop.
- v) An order of ad interim injunction may be passed by the Hon'ble Tribunal against the operation of the said unit of the private respondent herein till the disposal of the instant application.
- vi) Direct the West Bengal Pollution Control Board to calculate and impose the compensation upon the unit of the private respondent herein for continuous violation of the directions passed by the West Bengal Pollution Control Board.



- vii) Ad-Interim orders as prayed for in prayers (iii) and (iv) hereinabove.
- v) Such other or further order and/or orders, direction and/or directions as this Hon'ble Tribunal may deem fit and proper.

And your applicants as in duty bound shall ever pray.



VERIFICATION

I, Prabir Roy Chowdhury, son of Late Bhupatish Roy Chowdhury, aged about years, by faith : Hindu, by occupation: Business, residing at 16/4/1, Purna Das Road, Police Station : Gariahat, Kolkata – 700029, do hereby verify that the contents of paragraph nos. 1 to 4, 11 are true to my knowledge and paragraph nos. 5 to 10, 12, 14 and 18 have been derived from records and the rests are my submissions before the Hon'ble Tribunal and that I am the applicant herein and I am also well acquainted with the facts and circumstances of the instant case. I am competent to verify the instant application on behalf of me.

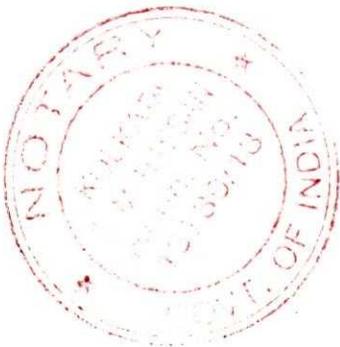
Prabir Roy Chowdhury
Signature of Applicant

Date : 17/12/2025 ✓

Place : KOLKATA

Identified by me :

Tannir Bacher
Advocate



SOLEMNLY AFFIRMED AND SUBSCRIBED TO
BEFORE ME ON IDENTIFICATION

S. M. Hassan
S. M. HASSAN
NOTARY

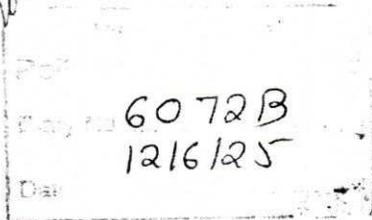
17 DEC 2025

19 - SSO(DC) ABB-PG
Please see the
meas. only
13/6/25
Annexure - A
CHN/6242144/2025
16-06-2025

To,

The Chairman, West Bengal Pollution Control Board, having his office at Paribesh Bhavan Center, 10A, Broadway Rd, LA Block, Sector 3, Bidhannagar, Kolkata, West Bengal 700106.

Date: 12-06-2025

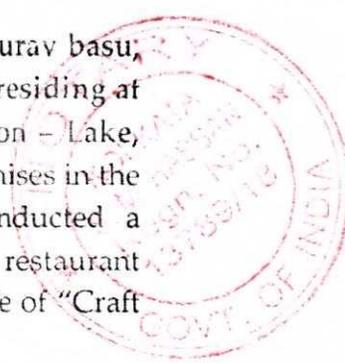


Subject: Running food business by the name and style of 'Craft Coffee' at 16/4/1, Hemanta Mukhopadhyay Sarani, Post Office - Sarat Bose Road, Police Station - Kalighat, Kolkata - 700029, without requisite permission from the Pollution Control Board and without installing the mandatory provisions.

Sir,

I am a senior citizen aged 77 years, suffering from various ailments including severe cardiac ailments. Me and my wife, who is also a senior citizen aged 72 years, reside on the second and third floor of the three-story building situated at 16/4/1, Hemanta Mukhopadhyay Sarani, Post Office - Sarat Bose Road, Police Station - Kalighat, Kolkata - 700029. It is pertinent to mention that my wife suffers from hearing loss as such she is advised by doctors to strictly stay away from loud noise.

The owners of the ground floor of the premises are namely, 1) Gourav basu, son of Goutam Basu, and 2) Susmita Basu, wife of Goutam Basu, both residing at Flat No. 6, 105, Jodhpur Park, Post Office - Jodhpur Park, Police Station - Lake, Kolkata - 700068 to whom I have transferred the ground floor of the premises in the year 2023. Since transfer of the premises, the said owners have inducted a commercial tenant and/or licensee and/or lessee who are operating a restaurant business from the ground floor of the said premises in the name and style of "Craft Coffee".



The said food business running from the ground floor of the premises is being run in a completely illegal manner without adhering to the pollution norms, rules and regulations prevalent in the state as imposed by the West Bengal Pollution Control Board in terms inter alia The Environment (Protection) Act, 1986; The Water (Prevention and Control of Pollution) Act, 1974; The Air (Prevention and Control of Pollution) Act, 1981.

It is pertinent to mention here that the effluent from the restaurant/Café/food business is being discharged absolutely untreated through an illegally dug up sewerage system and through the existing sewerage system meant strictly for domestic purposes. The effluent and sewage discharged is causing horrible smell which is creating an unbearable living condition for me and wife.

Mrs. S. Sarin
17/6

West Bengal Pollution Control Board
Public Grievance Cell and ANS
Diary No. 1347
Date 19-06-25

Further air pollution is being caused from the kitchen of the said food business which caters to a big number of customers all day long, as no proper chimney of adequate height has been installed. The fumes from the kitchen added to the foul smell of discharge of effluent is creating a situation making it impossible for me and wife to reside in the premises. It is pertinent to mention that the chimney which has been set up by the food business extends to the second floor where I reside and is adjacent to my windows thereby not only emitting fumes and bad smell all the time but is also making such heinous noise and vibrations beyond permissible levels that we are not being able to reside in the premises. My wife who suffers of hearing problems has been told by the doctors that such constant noise and vibrations is dangerous for her health. I have also been advised to stay away from such noise and vibrations due to my severe cardiac problem for which I will have to implant a pacemaker soon as recommended by doctors. The noise pollution including the constant vibrations and humming, the constant fumes beside my window and the smell of effluent is making it impossible for me reside in my own premises and as such me and my wife being senior citizens at the evening of our lives would have to shift to other accommodation.

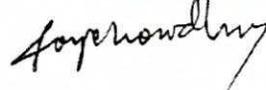
It is moreover pertinent to mention here that the said business is illegal utilizing the domestic water connection from the common reservoir without applying for or obtaining any water connection for commercial use which is leaving no water for me and my wife to utilize thereby causing tremendous agony to us, senior citizens. In this regard I have already complained to the KMC authorities.

It is the fundamental right of every citizen to live in a clean environment and the actions of the persons running the said business are grossly violating such fundamental rights of not only me and my wife but the residents of the whole neighborhood. I am afraid that due to their money-power they may go scot-free upon committing such heinous crime with impunity.

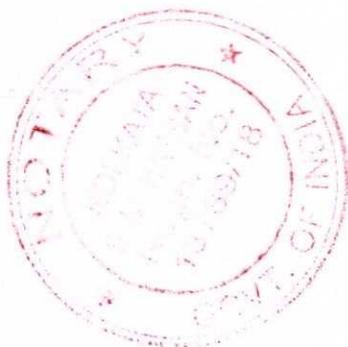
In such circumstances, I beseech you to kindly take immediate action and come to the aid of senior citizens save us by causing necessary inspection and by stopping such illegal acts being carried on by the said persons and the proprietor/(s) of 'Craft Coffee' and their men and agents at the earliest, within 14 days from date, failing which I will be constrained to approach any appropriate forum of law.

Thanking you,

Yours faithfully,



Prabir Roy Chowdhury



MOB = 96290566193

All Communication to
State Board should be
addressed
with Number Date and
Subject.



WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block LA, Sector III, Bidhannagar,
Kolkata 106 (Near Beliaghata & E.M. BY PASS Crossing),
Ph.: (033)2335 9088 / 8212, Fax: (033)2335-5272
Internet: www.wbpcb.gov.in,
Email: wbpcbnet@cal3.vsnl.net.in

Complain Docket No. PCB10714
Memo No. 3714 - 5L/WPB-2025/C-6714

Dated: 30-06-2025

To
Craft Coffee, Prop: Bapi Samanta
16/4/1, Hemanta Mukhopadhyay Sarani,
PO: Sarat Bose Road SO, PS: Kalighat,
Dist: Kolkata, Pin: 700029,
West Bengal.
Mo. No. 6290566193

Sub: Complaint related to Environmental Pollution

Sir/Madam,

Take notice that a complaint has been lodged against you/your unit/establishment for causing environmental problems.

Therefore, you are hereby informed to appear before the **Hearing Officer** of the Public Grievance Cell of State Board on **09-07-2025 at 12:15 PM at Mani Square, Block/Space-8 IT on Western Side of 8th Floor, 164/1 Manicktala Main Road, Kolkata-700054**, with a copy of all statutory licenses including consent of the State Board, if any and status of Pollution Control System.

In case of non-appearance, the State Board may issue necessary regulatory order and take legal step against you/your unit/establishment considering the records kept and maintained by the State Board without any further notice.

Sd/-
Senior Scientific Officer
In-Charge - Public Grievance Cell

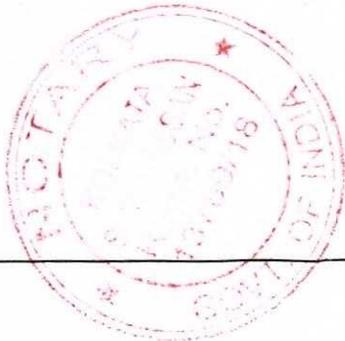
Memo No. 3714 - 5L/WPB-2025/C-6714

Dated: 30-06-2025

Copy forwarded to:

1. Prabir Roy Chowdhury
16/4/1, Hemanta Mukhopadhyay Sarani,
PO: Sarat Bose Road SO, PS: Kalighat,
Dist: Kolkata, Pin: 700029,
West Bengal.

He/She/They is/are requested to remain in the hearing on the date and time mentioned above or send an authorized representative for the purpose.



Senior Scientific Officer
In-Charge - Public Grievance Cell

- 22 -

Annexure - C



WEST BENGAL POLLUTION CONTROL BOARD
 (Department of Environment, Govt. of West Bengal)
 Mani Square, 8th floor
 Block / Space-8IT on Western Side,
 164 / 1, Maniktala Main Road, Kolkata-700054.
 Ph- 033-2202 3130, Website : www.wbpcb.gov.in
 e-mail: net.wbpcb-wb@bangla.gov.in

Memo No. 5L/WPB-2025/C-6714

Dated: 2025

PUBLIC GRIEVANCE CELL

Complainant (s)	Respondent (s)
Prabir Roy Chowdhury	M/s Craft Coffee
Date: 09-07-2025	Time: 12:15 PM.

RECORD OF PROCEEDINGS

This proceeding has been initiated over a complaint by Prabir Roy Chowdhury, raised his grievance with the State Board, against a restaurant, runs in the style of M/s Craft Coffee, situated at 16/4/1, Hemanta Mukhopadhyay Sarani, P.O.: Sarat Bose Road, P.S.: Kalighat, Dist: Kolkata, Pin: 700029, West Bengal, allegedly causing air pollution and environmental hazards in the neighbourhood area during their operations.

Over the matter, our officials of the Public Grievance Cell, WBPCB, being requisitioned, caused a physical inspection and on 25-06-2025, a report they submitted.

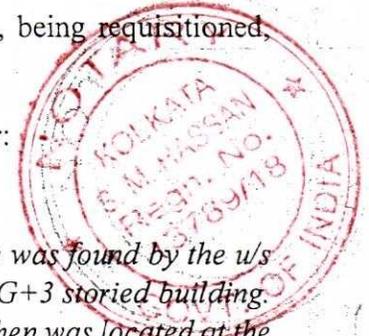
Excerpts from the inspection report are given below under head of their:

Observation:

- This is a coffee & snacks eating shop with sitting capacity 40 nos. at a time was found by the u/s during inspection. The entire coffee shop was located at the ground floor of a G+3 storied building. The complainant is also residing at 1 & 2nd floor of the said building. The kitchen was located at the rear side of the ground floor. At the time of inspection 04 nos. of LPG fired ovens, 01 no. wood fired pizza oven, 02 no. micro-ovens along with kitchen utensils were observed inside the said kitchen of the coffee shop. The kitchen was equipped with suction arrangement followed by exhaust duct line where the was outlet vent of the duct line was observed towards the road side, located just above the complainant's main entrance, for discharging of smoke as well as food smell instead of installing chimney up to the top atmosphere.*
- During inspection the Coffee shop in question was found open and the said Coffee shop is used to discharged its liquid raw effluent generated from the kitchen to the outside KMC drain without any treatment.*
- The generated food waste/ solid waste is stored in a PVC drum inside the kitchen and finally disposed through municipal vat.*

Remarks:

- The restaurant should install stack and increase it up to the height of the 3.5 meters above the roof level of the nearest tallest building as per norms of CPCB in order to minimise food smell.*



2. *The restaurant should install proper Effluent Treatment Systems to treat its waste water before discharging to outside Municipal drain.*
3. *The restaurant should apply for CFE & CFO application before its further operation.*
4. *Use of Solid fuel is not allowed in Municipal area.*

In view of the report and to resolve the issue, notice has been served upon the parties above to hear out them this day. Then said Mr. Prabir Roy Chowdhury, complainant, appeared in person along with Mr. Nilanjan Pal, Ld. Advocate but none from the respondent side.

During hearing the representative of the complainant submitted that they are suffering tremendously from air pollution due to operations carried out by the respondent unit. He also submitted that the exhaust fan connecting the duck line create huge noise pollution. The respondent unit chose not to appear before us to contradict the allegation against them.

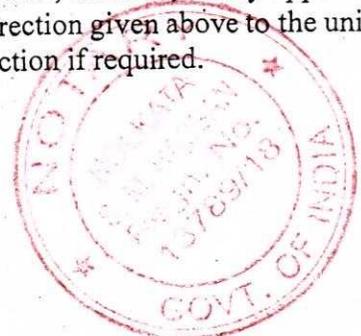
From the **inspection report** above, we understand that **M/s Craft Coffee**, will be required to obtain consent to operate of the State Board as the activities of the respondent fall under "Orange" industrial categorization of WBPCB. But they do not possess the same, till our inspection of the unit. More so, it reveals that due to activity of that unit, it causing environmental hazards, especially generating odour and waste water, for which our intervention is needed.

Accordingly, we, considering the overall scenario and the contents of the inspection report of the State Board Official and submission of the representative of the complainant, **M/s Craft Coffee**, is hereby directed to:

1. *Obtain all statutory licenses including consent to establish and consent to operate under "Orange" category of the State Board within 31st August 2025 and on complying the condition enumerated in the that certificate of consent to operate of the Board and do not operate thereafter, if failed to obtained such CTO,;*
2. *Install appropriate air pollution control system (APCD) for controlling emissions or use a cleaner fuel, so that the people living in the neighbourhood may not be inconvenienced due to emissions generated from its operation and ventilate emissions through a stack of adequate height (as per Emission Regulations Part III of CPCB). Fugitive emission shall be avoided;*
3. *Install effluent treatment plant (ETP) immediately for the effluent generated from their respective unit; and*
4. *Dispose of solid wastes properly as per the Solid Waste Management Rules, 2016.*

The unit is further directed to comply with the direction above and submit a compliance report to the In-charge of the Kolkata Regional Office of the State Board within **31st August 2025**.

In-charge of the Kolkata Regional Office is requested to dispose of the application of the respondent unit for issuance of **Consent to Establish/Consent to Operates**, on merit, if they applied, upon complying the direction above and to oversee as to whether the direction given above to the unit has been complied by **31st August 2025**, for taking further necessary action if required.



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The Commissioner, Kolkata Municipal Corporation, the In-charge of the Kolkata Regional Office of the State Board and the Officer in Charge, Kalighat Police Station, be informed with a request to oversee the compliance of this order and also see that M/s Craft Coffee shall not operate their manufacturing activities without obtained consent to operate under Orange category of the State Board after 31st August 2025. In case of any violation of this order, the necessary action may be taken/initiated in accordance with law.

Sd/-

(Dr. D. Chakraborty)

Sr. Scientific Officer & In-charge, P.G. Cell

Sd/-

(S. Saren)

Asst. Environmental Engineer

Sd/-

[A. K. Choudhury, WBSJ (Rtd.)]

Hearing Officer

Sd/-

(S. Barua)

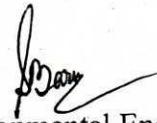
Asst. Environmental Engineer

Memo No. 1018(2)-5L/WPB-2025/C-6714

Dated: 16-07-2025

Copy forwarded to:-

1. M/s Craft Coffee, 16/4/1, Hemanta Mukhopadhyay Sarani, P.O.: Sarat Bose Road, P.S.: Kalighat, Dist: Kolkata, Pin: 700029, West Bengal.
2. Mr. Prabir Roy Chowdhury, 16/4/1, Hemanta Mukhopadhyay Sarani, P.O.: Sarat Bose Road, P.S.: Kalighat, Dist: Kolkata, Pin: 700029, West Bengal.
3. The Commissioner, Kolkata Municipal Corporation, 5, S.N. Banerjee Road, Kolkata-700013.
4. The Officer in Charge, Kalighat Police Station, 53, Haldar Para Road, Kolkata-700026.
5. The General Manager, District Industries Centre, Kolkata, Silpa Sadan, Ground Floor, 4, Camac Street, Kolkata-700016.
6. The Chief Engineer (O & E Cell), WBPCB.
7. The Sr. Environmental Engineer & In charge, Kolkata Regional Office, WBPCB.
8. The P.A. to the Member-Secretary, WBPCB.
9. Guard File.


Asst. Environmental Engineer, P.G. Cell,
W. B. Pollution Control Board





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Ammeure - D
WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Govt. of West Bengal)
PG Cell and ANA&T Cell, Mani Square, 8th floor
Block / Space-8IT on Western Side,
164 / 1, Maniktala Main Road, Kolkata-700054.
Ph- 033-2320 0042, Website: www.wbpcb.gov.in

Memo No 1294 - 5L/WPB-2025/C-6714

Date: 12 / 09 / 2025

The Officer In-Charge,
Kalighat Police Station,
53, Haldar Para Road,
Kolkata-700026.

Sub: Complaint regarding creation of nuisance due to the operation of a coffee shop located at 16/4/1, Hemanta Mukhopadhyay Sarani, Kolkata Municipal Corporation, Ward No.86, PO- Sarat Bose Road SO, PS- Kalighat, Kolkata- 700029.

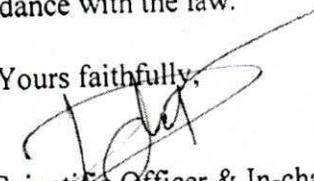
Sir,

Enclosed please find herewith a complaint received by the State Board from Mr. Prabir Roy Chowdhury regarding creation of nuisance due to the operation of a coffee shop named as M/s. Craft Coffee located at 16/4/1, Hemanta Mukhopadhyay Sarani, Kolkata Municipal Corporation, Ward No.86, PO- Sarat Bose Road SO, PS- Kalighat, Kolkata- 700029.

In this regard, please note that a hearing was previously conducted in the State Board over this issue on 09/07/2025, a copy of the "Record of Proceedings" {Prabir Roy Chowdhury Vs M/s. Craft Coffee} is enclosed herewith for your ready reference.

In view of the above, you are requested to kindly advise your good office to oversee M/s. Craft Coffee shall not operate their manufacturing activities without Consent to Operate from the State Board. In case of any violation of this order, you are at liberty to take necessary action in accordance with the law.

Yours faithfully,


Senior Scientific Officer & In-charge,
Public Grievance Cell

Encl: As stated.

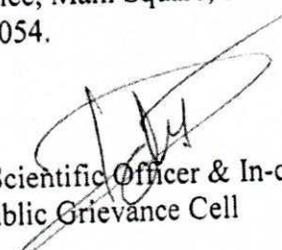
Memo No 1294 (1-2)-5L/WPB-2025/C-6714

Date: 12 / 09 / 2025

Copy forwarded for information to:

1. Mr. Prabir Roy Chowdhury, 16/4/1, Hemanta Mukhopadhyay Sarani, Kolkata Municipal Corporation, Ward No.86, PO- Sarat Bose Road SO, PS- Kalighat, Kolkata- 700029.
2. The Sr. Environmental Engineer & In-Charge, Kolkata Regional Office, Mani Square, Block No. 8IT, Western Side, 8th Floor, 164/1, Maniktala Main Road, Kolkata- 700054.




Senior Scientific Officer & In-charge,
Public Grievance Cell

o/c.

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WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Govt. of West Bengal)

Mani Square, 8th floor

Block / Space-8IT on Western Side,

164 / 1, Maniktala Main Road, Kolkata-700054.

Ph- 033-2202 3130, Website : www.wbpcb.gov.in

e-mail: net.wbpcb-wb@bangla.gov.in

Memo No. 5L/WPB-2025/C-6714

Dated: /09/2025

CORRIGENDUM

In the record of proceedings dated 09-07-2025 issued vide Memo No. 1018-5L/WPB-2025/C-6714 dated 16.07.2025 (*copy enclosed*), Kalighat Police Station is to be read as Gariahat Police Station.

The other contents remain unchanged.

Sd/-

(Dr. D. Chakraborty)

Sr. Scientific Officer & In-charge, P.G. Cell

Sd/-

[A. K. Choudhury, WBJS (Rtd.)]

Hearing Officer

Sd/-

(S. Barua)

Asst. Environmental Engineer

Sd/-

(S. Saren)

Asst. Environmental Engineer

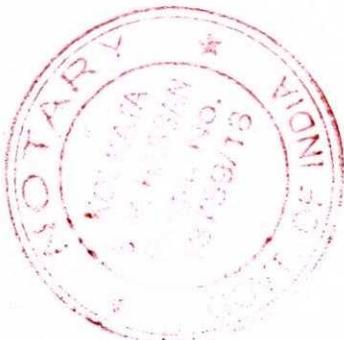
Memo No. 1315 - 5L/WPB-2025/C-6714

Dated: 15 /09/2025

Copy forwarded to :-
(1-9)

1. M/s Craft Coffee, 16/4/1, Hemanta Mukhopadhyay Sarani, P.O.: Sarat Bose Road, P.S.: Gariahat, Dist: Kolkata, Pin: 700029, West Bengal.
2. Mr. Prabir Roy Chowdhury, 16/4/1, Hemanta Mukhopadhyay Sarani, P.O.: Sarat Bose Road, P.S.: Gariahat, Dist: Kolkata, Pin: 700029, West Bengal.
3. The Commissioner, Kolkata Municipal Corporation, 5, S.N. Banerjee Road, Kolkata-700013.
4. The Officer in Charge, Gariahat Police Station, 2 Dover Lane, Kolkata – 700029.
5. The General Manager, District Industries Centre, Kolkata, Silpa Sadan, Ground Floor, 4, Camac Street, Kolkata-700016.
6. The Chief Engineer (O & E Cell), WBPCB.
7. The Sr. Environmental Engineer & In charge, Kolkata Regional Office, WBPCB.
8. The P.A. to the Member-Secretary, WBPCB.
9. Guard File.

Asst. Environmental Engineer, P.G. Cell,
W. B. Pollution Control Board



o/c.



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(Department of Environment, Govt. of West Bengal)

Mani Square, 8th floor

Block / Space-8IT on Western Side,

164 / 1, Maniktala Main Road, Kolkata-700054.

Ph- 033-2202 3130, Website : www.wbpcb.gov.in

e-mail: net.wbpcb-wb@bangla.gov.in

Memo No. 5L/WPB-2025/C-6714

Dated: 2025

PUBLIC GRIEVANCE CELL

Complainant (s)	Respondent (s)
Prabir Roy Chowdhury	M/s Craft Coffee
Date: 09-07-2025	Time: 12:15 PM.

RECORD OF PROCEEDINGS

This proceeding has been initiated over a complaint by Prabir Roy Chowdhury, raised his grievance with the State Board, against a restaurant, runs in the style of M/s Craft Coffee, situated at 16/4/1, Hemanta Mukhopadhyay Sarani, P.O.: Sarat Bose Road, P.S.: Kalighat, Dist: Kolkata, Pin: 700029, West Bengal, allegedly causing air pollution and environmental hazards in the neighbourhood area during their operations.

Over the matter, our officials of the Public Grievance Cell, WBPCB, being requisitioned, caused a physical inspection and on 25-06-2025, a report they submitted.

Excerpts from the inspection report are given below under head of their:

Observation:

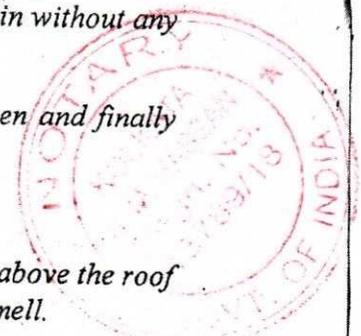
1. This is a coffee & snacks eating shop with sitting capacity 40 nos. at a time was found by the w/s during inspection. The entire coffee shop was located at the ground floor of a G+3 storied building. The complainant is also residing at 1 & 2nd floor of the said building. The kitchen was located at the rear side of the ground floor. At the time of inspection 04 nos. of LPG fired ovens, 01 no. wood fired pizza oven, 02 no. micro-ovens along with kitchen utensils were observed inside the said kitchen of the coffee shop. The kitchen was equipped with suction arrangement followed by exhaust duct line where the was outlet vent of the duct line was observed towards the road side, located just above the complainant's main entrance, for discharging of smoke as well as food smell instead of installing chimney up to the top atmosphere.

2. During inspection the Coffee shop in question was found open and the said Coffee shop is used to discharged its liquid raw effluent generated from the kitchen to the outside KMC drain without any treatment.

3. The generated food waste/ solid waste is stored in a PVC drum inside the kitchen and finally disposed through municipal vat.

Remarks:

1. The restaurant should install stack and increase it up to the height of the 3.5 meters above the roof level of the nearest tallest building as per norms of CPCB in order to minimise food smell.



2. The restaurant should install proper Effluent Treatment Systems to treat its waste water before discharging to outside Municipal drain.

3. The restaurant should apply for CFE & CFO application before its further operation.

4. Use of Solid fuel is not allowed in Municipal area.

In view of the report and to resolve the issue, notice has been served upon the parties above to hear out them this day. Then said Mr. Prabir Roy Chowdhury, complainant, appeared in person along with Mr. Nilanjan Pal, Ld. Advocate but none from the respondent side.

During hearing the representative of the complainant submitted that they are suffering tremendously from air pollution due to operations carried out by the respondent unit. He also submitted that the exhaust fan connecting the duck line create huge noise pollution. The respondent unit chose not to appear before us to contradict the allegation against them.

From the inspection report above, we understand that M/s Craft Coffee, will be required to obtain consent to operate of the State Board as the activities of the respondent fall under "Orange" industrial categorization of WBPCB. But they do not possess the same, till our inspection of the unit. More so, it reveals that due to activity of that unit, it causing environmental hazards, especially generating odour and waste water, for which our intervention is needed.

Accordingly, we, considering the overall scenario and the contents of the inspection report of the State Board Official and submission of the representative of the complainant, M/s Craft Coffee, is hereby directed to:

1. Obtain all statutory licenses including consent to establish and consent to operate under "Orange" category of the State Board within 31st August 2025 and on complying the condition enumerated in the that certificate of consent to operate of the Board and do not operate thereafter, if failed to obtained such CTO,;
2. Install appropriate air pollution control system (APCD) for controlling emissions or use a cleaner fuel, so that the people living in the neighbourhood may not be inconvenienced due to emissions generated from its operation and ventilate emissions through a stack of adequate height (as per Emission Regulations Part III of CPCB). Fugitive emission shall be avoided;
3. Install effluent treatment plant (ETP) immediately for the effluent generated from their respective unit; and
4. Dispose of solid wastes properly as per the Solid Waste Management Rules, 2016.

The unit is further directed to comply with the direction above and submit a compliance report to the In-charge of the Kolkata Regional Office of the State Board within 31st August 2025.

In-charge of the Kolkata Regional Office is requested to dispose of the application of the respondent unit for issuance of Consent to Establish/Consent to Operates, on merit, if they applied, upon complying the direction above and to oversee as to whether the direction given above to the unit has been complied by 31st August 2025, for taking further necessary action if required.



The Commissioner, Kolkata Municipal Corporation, the In-charge of the Kolkata Regional Office of the State Board and the Officer in Charge, Kalighat Police Station, be informed with a request to oversee the compliance of this order and also see that M/s Craft Coffee shall not operate their manufacturing activities without obtained consent to operate under Orange category of the State Board after 31st August 2025. In case of any violation of this order, the necessary action may be taken/initiated in accordance with law.

Sd/-

(Dr. D. Chakraborty)

Sr. Scientific Officer & In-charge, P.G. Cell

Sd/-

[A. K. Choudhury, WBJs (Rtd.)]

Hearing Officer

Sd/-

(S. Saren)

Asst. Environmental Engineer

Sd/-

(S. Barua)

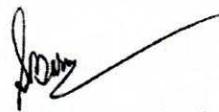
Asst. Environmental Engineer

Memo No. 1018 (1-9)-5L/WPB-2025/C-6714

Dated: 16-07-2025

Copy forwarded to:-

1. M/s Craft Coffee, 16/4/1, Hemanta Mukhopadhyay Sarani, P.O.: Sarat Bose Road, P.S.: Kalighat, Dist: Kolkata, Pin: 700029, West Bengal.
2. Mr. Prabir Roy Chowdhury, 16/4/1, Hemanta Mukhopadhyay Sarani, P.O.: Sarat Bose Road, P.S.: Kalighat, Dist: Kolkata, Pin: 700029, West Bengal.
3. The Commissioner, Kolkata Municipal Corporation, 5, S.N. Banerjee Road, Kolkata-700013.
4. The Officer in Charge, Kalighat Police Station, 53, Haldar Para Road, Kolkata-700026.
5. The General Manager, District Industries Centre, Kolkata, Silpa Sadan, Ground Floor, 4, Camac Street, Kolkata-700016.
6. The Chief Engineer (O & E Cell), WBPCB.
7. The Sr. Environmental Engineer & In charge, Kolkata Regional Office, WBPCB.
8. The P.A. to the Member-Secretary, WBPCB.
9. Guard File.


Asst. Environmental Engineer, P.G. Cell,
W. B. Pollution Control Board





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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Govt. of West Bengal)
PG Cell and ANA&T Cell, Mani Square, 8th floor
Block / Space-8IT on Western Side,
164 / 1, Maniktala Main Road, Kolkata-700054.
Ph- 033-2320 0042, Website: www.wbpcb.gov.in

30

Memo No

5L/WPB-2025/C-6714

Date: /09/2025

To
The Officer In-Charge,
Gariahat Police Station,
2 Dover Lane,
Kolkata - 700029.

Sub: Complaint regarding creation of nuisance due to the operation of a coffee shop located at 16/4/1, Hemanta Mukhopadhyay Sarani, Kolkata Municipal Corporation, Ward No.86, PO- Sarat Bose Road SO, PS- Gariahat, Kolkata- 700029.

Sir,

Enclosed please find herewith a complaint received by the State Board from Mr. Prabir Roy Chowdhury regarding creation of nuisance due to the operation of a coffee shop named as M/s. Craft Coffee located at 16/4/1, Hemanta Mukhopadhyay Sarani, Kolkata Municipal Corporation, Ward No.86, PO- Sarat Bose Road SO, PS- Gariahat, Kolkata- 700029.

In this regard, please note that a hearing was previously conducted in the State Board over this issue on 09/07/2025, a copy of the "Record of Proceedings" {Prabir Roy Chowdhury Vs M/s. Craft Coffee} is enclosed herewith for your ready reference.

In view of the above, you are requested to kindly advise your good office to oversee M/s. Craft Coffee shall not operate their manufacturing activities without Consent to Operate from the State Board. In case of any violation of this order, you are at liberty to take necessary action in accordance with the law.

Yours faithfully,

Sd/-

Senior Scientific Officer & In-charge,
Public Grievance Cell

Encl: As stated.

Memo No 1361 (1)-5L/WPB-2025/C-6714

Date: 25/09/2025

Copy forwarded for information to:

1. Mr. Prabir Roy Chowdhury, 16/4/1, Hemanta Mukhopadhyay Sarani, Kolkata Municipal Corporation, Ward No.86, PO- Sarat Bose Road SO, PS- Gariahat, Kolkata- 700029.
2. The Sr. Environmental Engineer & In-Charge, Kolkata Regional Office, Mani Square, Block No. 8IT, Western Side, 8th Floor, 164/1, Maniktala Main Road, Kolkata- 700054.



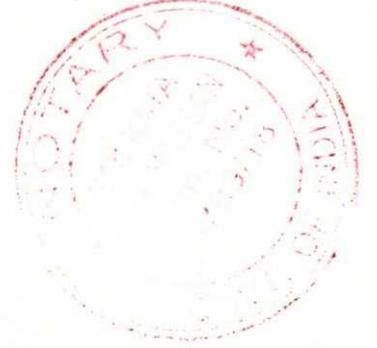
Senior Scientific Officer & In-charge,
Public Grievance Cell

- 31 -

Annexure - E

Date: 3/11/2025

To,
West Bengal Pollution Control Board,
(Department of Environment, Govt. of West
Bengal) PG Cell and ANA&T Cell, Mani Square, 8th
Floor Block/Space-8IT on Western Side,
164/1, Maniktala Main Road, Kolkata - 700054



Subject: The order of the West Bengal Pollution Control Board dated 16/07/2025 bearing Memo No. 5L/WPB-2025/C-6714 containing directions issued towards M/s. Craft Coffee in relation to my complaint against them.

Sir,

I am a senior citizen aged 77 years, suffering from various ailments including severe cardiac ailments. Me and my wife, who is also a senior citizen aged 72 years, reside on the second and third floor of the three-story building situated at 16/4/1, Hemanta Mukhopadhyay Sarani, Post Office - Sarat Bose Road, Police Station - Kalighat, Kolkata - 700029. It is pertinent to mention that my wife suffers from hearing loss as such she is advised by doctors to strictly stay away from loud noise.

I and my neighbor, namely, Prabuddha Chatterjee, who is also a senior citizen, had both complained against M/s. Craft Coffee operating from the ground floor of the building where I reside, i.e., 16/4/1, Hemanta Mukhopadhyay Sarani, inter alia for their blatant violation of the pollution norms thereby causing extensive Air, Water and Noise/Sound - pollution, making it impossible for us to live peacefully at the evening of our lives. I was constrained to make the complaint after they had completely ignored our verbal requests and in fact threatened me as a

Prabuddha Chatterjee

result of my protest for which I am taking steps before the appropriate police authorities.

As a sequel to the hearing held on 09.07.2025 you had inter alia issued the following directions and/or orders: -

"1. Obtain all statutory licenses including consent to establish and consent to operate under "Orange" category of the State Board within 31st August, 2025, and on complying the condition enumerated in that certificate of consent to operate of the Board and do not operate thereafter, if failed to obtain such CTO;

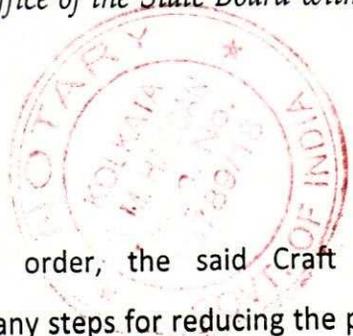
2. Install appropriate air pollution control system (APCD) for controlling emissions or use a cleaner fuel, so that the people living in the neighbourhood may not be inconvenienced due to emissions generated from its operation and ventilate emissions through a stack of adequate height (as per Emission Regulations Part III of CPCB). Fugitive emission shall be avoided;

3. Install effluent treatment plant (ETP) immediately for the effluent generated from their respective unit; and

4. Dispose of solid wastes. Properly as per the Solid Waste Management Rules, 2016.

The unit is further directed to comply with the direction above and submit a compliance report to the In-charge of the Kolkata Regional Office of the State Board within 31st August, 2025."

In pursuance to the above referred order, the said Craft Coffee and/or its owners/promoters/managers have not taken any steps for reducing the pollution caused and our nightmares continue. The sound and the foul smell caused by the exhaust vents situated in the passage beside my lift is unbearable. No stack as contemplated in the order



Am Choudhury

has been installed and neither have installed the ETP as required for controlling water pollution. Although 31st August, 2025 was the deadline prescribed by you for complying with the directions, yet, as of date, no steps have been taken by the said coffee shop/restaurant and they are running as it is without any fear of the authorities.

They have not installed Air Pollution Control System (APDC), nor have they started using any cleaner fuel and neither have they installed the stack of adequate height as required for ventilation of emissions as per the regulations as indicated in your order. On the contrary they have installed an earthen oven right beside the LPG cylinders, which may at any point cause a massive explosion, thereby jeopardizing the lives of the persons living in the premises. It is also pertinent to point out that they are illegally using red coloured cylinders, which are meant for domestic purpose only and they have they have stored multiple cylinders in the premises itself (in the passage) in a completely illegal manner. Furthermore, they have not installed the ETP for controlling the water pollution nor have they taken any steps for disposal of solid waste as per the Solid Waste Management Rules, 2016. The staff are using the top portion of the underground Reservoir for various purposes, including cleaning utensils/washing dirty clothes and even urinating which is polluting the drinking water which I consume.

At this point I am surprised as to why neither you nor the police authority concerned have not taking any steps against them as contemplated in your order. The order as passed by the state board has not been challenged before any forum, and as of date, the same has attained finality. In such circumstances, if steps are not taken from your end to implement the order within a period of 15 days from date, I shall be constant to move before any appropriate forum of law.

Thanking you,



Yours faithfully,

Prabir Roy Chowdhury

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Department Of Posts

Multiple Article Receipt

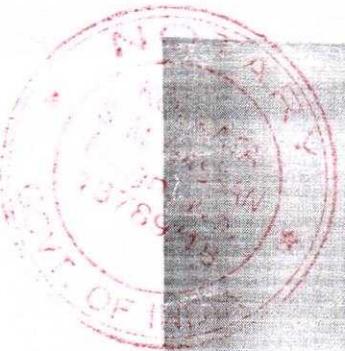
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enu SO : 03/11/2025, 11:33:38

Date & Time : 03/11/2025, 11:33:38
Mode of Payment : Cash

Booking Ref. ID : 3366027003112584950

Sl. No.	Article Number	Product Type	Weight (In gms)	Sender Name	Receiver Name	Base Tar-iff (Incl. VAS)	Remarks	Created By	Created On
1	EW228016405IN	SP_INLAND_DOC	20	PRABIR ROY CHOWDHURY	WEST BEN- GAL POLLU- TION CON- TROL BOARD, 164/1 MAINIK- TALA MAIN RD, 700054	19		10171357	03-11-2025 11:33:43

Sl.No.	Charge Details	Items Count	Amount
1	Base Tariff(Incl. VAS)	1	19.00
2	CGST	1	2.00
3	SGST	1	2.00
4	Total Tariff	1	23.00
5	Net Amount	1	23.00



-35-



Department of Posts
Government of India
Ministry of Communications

Generated through Indiapost website on: 3/12/2025, 6:15:34 pm

Consignment/MO Tracking Report

Consignment/MO Number: EW288016405IN



Article Number:

EW288016405IN

Article Type:

SP_INLAND_DOC

Booked At:

Rash Behari Avenue SO

Booked On:

03/11/2025, 11:33:43

Destination:

Kankurgachi SO

Origin Pincode:

700029

Delivered On:

06/11/2025, 08:23:19

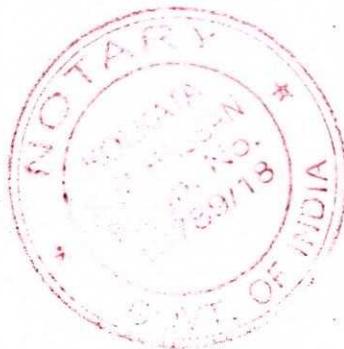
Destination Pincode:

700054

Event	Date	Time	Office
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Item Bagged	03/11/2025	13:34:15	Rash Behari Avenue SO
Item Dispatched	03/11/2025	13:41:00	Rash Behari Avenue SO
Item Dispatched	03/11/2025	19:52:28	KOL AP TMO
Item Received	03/11/2025	20:44:07	Kolkata NSH
Item Bagged	03/11/2025	21:52:31	Kolkata NSH
Item Dispatched	03/11/2025	22:11:58	Kolkata NSH
Item Received	04/11/2025	09:20:40	Kankurgachi SO
Item Invoiced	04/11/2025	10:03:03	Kankurgachi SO
Returns not Available	06/11/2025	00:00:00	Kankurgachi SO
Returns not Available	06/11/2025	00:00:00	Kankurgachi SO
Returns not Available	06/11/2025	00:00:00	Kankurgachi SO

- 36 -

Event	Date	Time	Office
Item Delivered	06/11/2025	08:23:19	Kankurgachi SO



37 - Ammerure - F



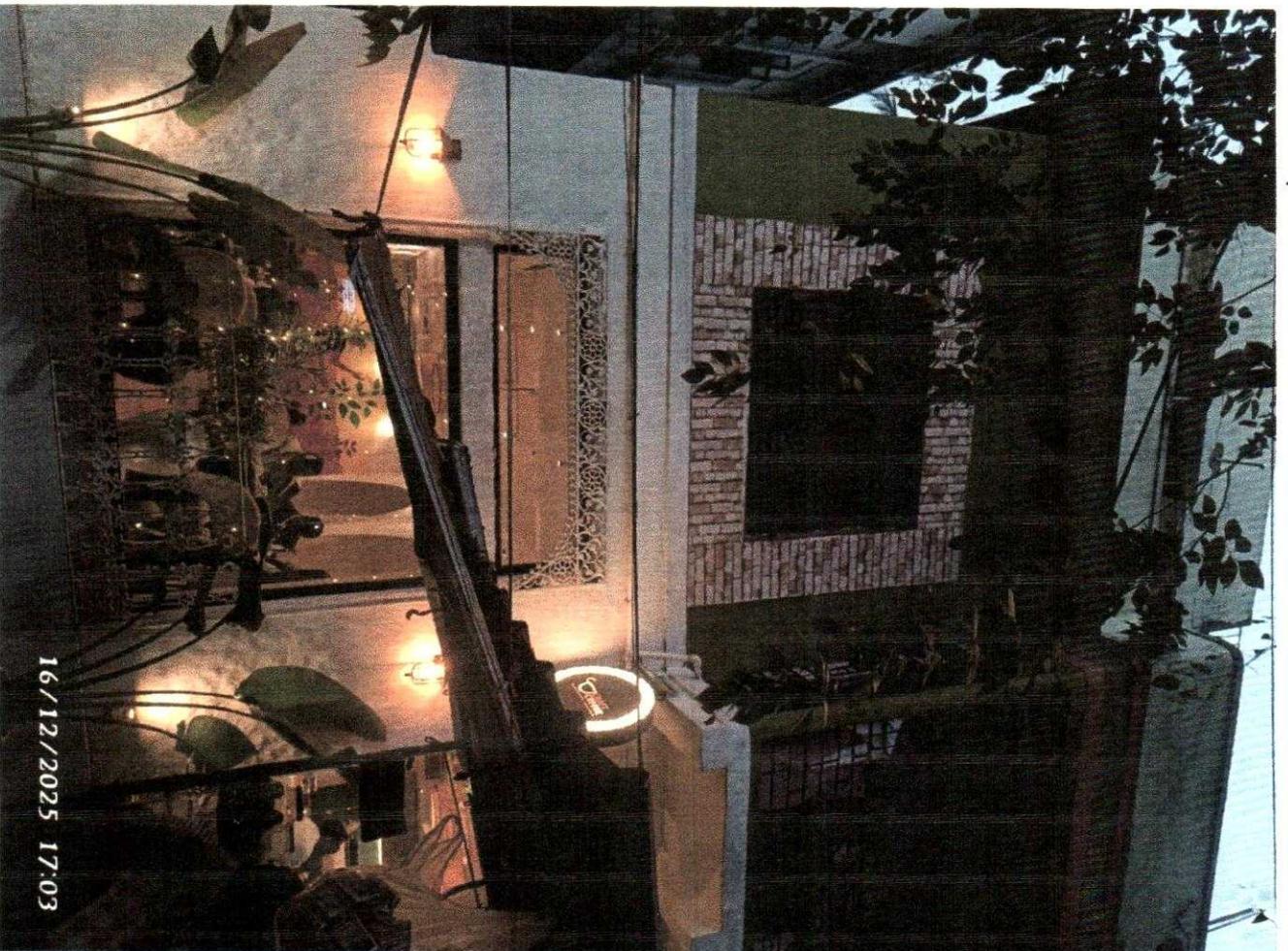
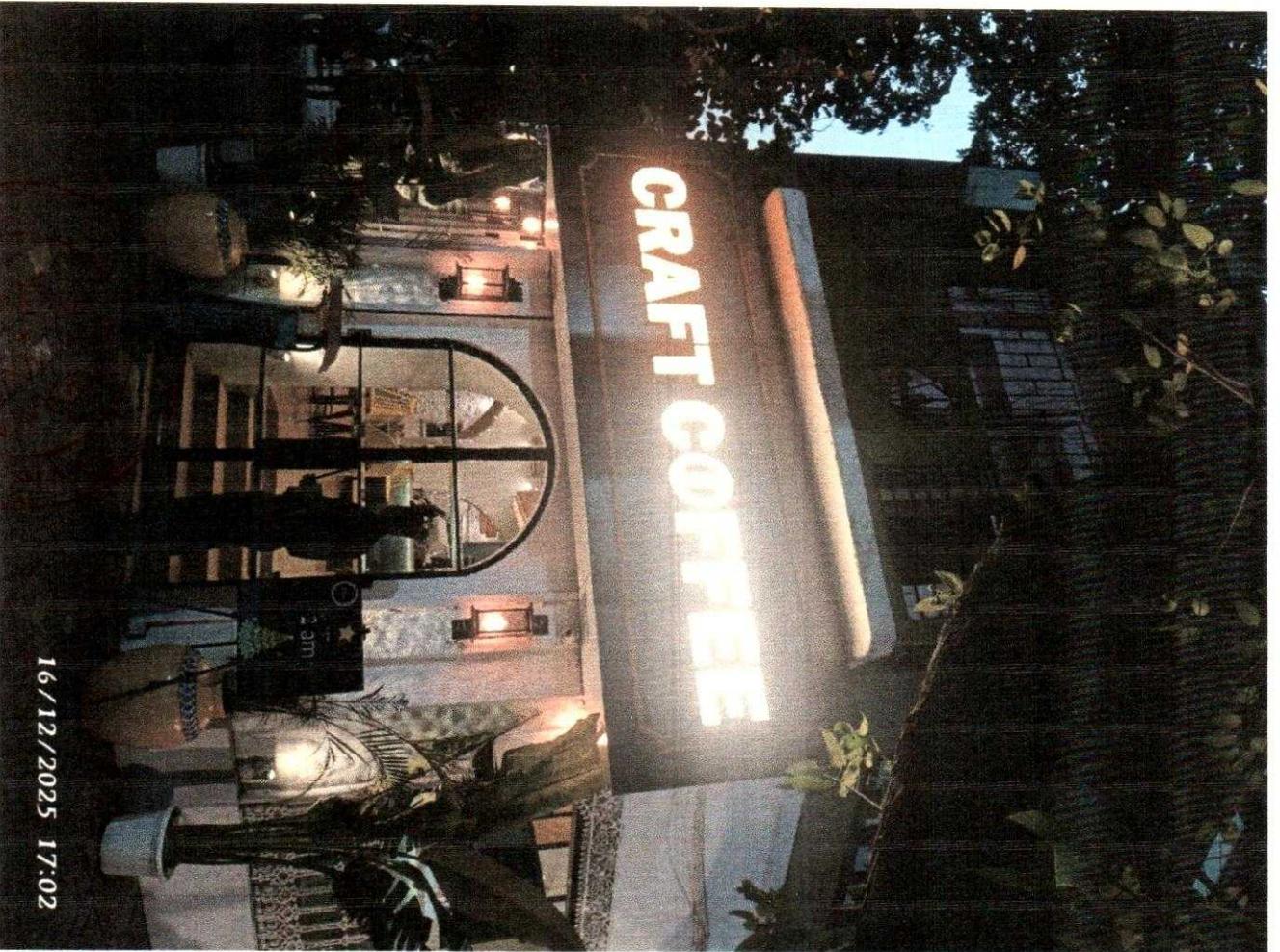
16/12/2025 17:03





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- 40 -

Prabir Roy Chowdhury

“VAKALATNAMA”
IN THE HIGH COURT AT CALCUTTA

District : Kolkata

Constitutional Writ Civil

Criminal Revisional
Jurisdiction

O.A. No.

Of 20 25

Prabir Roy Chowdhury

{
Appellant
Petitioner

-Versus-

The West Bengal Pollution Control Board

{
Respondent
Opposite Party

Vakalatnama On behalf of Applicant

Know all men by these present that by Vekalatnama I/We appoint the Advocate Pleasers noted below or any one of them as my / our lawful Advocate or Advocates for filling the memorandum or appeal or petition for entering appearance

in the above matter on appearing in conducting and arguing the same, for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected there with for preparing the paper book in the case and for putting in papers, petition etc. On my / our behalf for filing or taking back any document for withdrawing suits or appeals or petitions with permission to institute fresh suites etc. for signing and filling the petitions of compromise in connection with the side matter and for taking copies of paper from the Record and I / We father say any act. done by my our said Advocate or by any one of them after accepting this Vakalatnama, shall be considered as my / our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his their fees as settled and all others sum that may be necessary to carry out the requisition of Court and otherwise to enable the said Advocates to conduct the case properly, failing which the said Advocates after notice to me/us will be at liberty to withdraw from the furniture conduct of the case.

IN WITNESS WHERE OF I/We sign execute this vakalatnama, or this the 17th day of December 2025

NAME OF THE ADVOCATES

Samik Sarkar
C/O-Kallol Basu
Advocate
High Court, Calcutta

Office : **B. N. Basu & Co.**
6, Old Post Office Street,
Kolkata - 700 001
Mobile : 98302 19624
E-mail : kbkallol712@gmail.com

Received the vakalatnama
from the executant and
upon being satisfied
accepted the same.

— Gannikrishnan
Advocate

Received the vakalatnama from
the executant and the same is
accepted and satisfied.

Hilanjani Pal
Advocate

17.12.2025

**BEFORE THE NATIONAL GREEN
TRIBUNAL,
(EASTERN ZONE BENCH),
KOLKATA**

**(Under Section 18(1) read with
Sections 14 of the National Green
Tribunal Act, 2010)**

O.A. No. _____ of 2025/EZ

BETWEEN

PRABIR ROY CHOWDHURY

..... Applicant

-VS-

THE WEST BENGAL POLLUTION
CONTROL BOARD & Ors.

..... Respondents

ORIGINAL APPLICATION



SAMIK SARKAR

Advocate

C/o Kallol Basu, Advocate,
B. N. Basu & Co. (Solicitors),
6, Old Post Office Street,
Kolkata- 700001.

Mobile- 8697319261.

Email: samiksarkar.adv@gmail.com

Enrolment No.F/452/383/2016

17 DEC 2025